

be implemented due to a wrangle between the STC and the MMTC;

(b) if so, whether Government propose inquiring into the causes leading to squandering away of export orders on account of a row between the two public undertakings; and

(c) what steps are proposed to avoid such a situation in future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) The Chemical & Pharmaceuticals Corporation of India Ltd., had received an enquiry dated 28-1-1982 from a party of Abu Dhabi for export of 1,20,000 MTS of Bauxite with an alumina content of Min. 53 per cent. In case the alumina content exceeds 50 per cent exports are allowed within a limited ceiling on first-come-first served basis. As such, CPC applied for issuance of licence. However, the CPC received a telex from the buyer on 23-2-82 that he had already finalised the contract from another source of supply and as such no export order was given to CPC.

Clear instructions have been issued to the two Public Sector Corporations to avoid any possibility of dispute regarding the handling of export items.

Loans Advanced to Implement 20-Point Programme

8201. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of FINANCE be pleased to state:

(a) the number of persons (Bank-wise and State-wise) who were advanced loans during the financial years 1979-80, 1980-81 and 1981-82 in order to implement economic programme and 20-Point Programme in the category of Rs. 1000—2500, 2500—5000, 5000—7500, 7500—10,000, 10,000—15,000, 15,000—20,000 and above 20,000;

(b) the number of weaker sections benefited by these loans;

(c) the above information bank-wise for the district of Budaun and Ettah; and

(d) guide-lines issued by Government of India for the advancement of loans to weaker sections and others?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d) The present data reporting system does not yield statistics, district-wise or bank-wise as sought for in the question regarding bank advances under 20-Point Programme. However, the data relating to assistance to beneficiaries of the programme as at the end of December 1980 (latest available) is given below:—

	No. of Accounts (in thousands)	Amount outstanding (Rs. in crores)
State Bank of India Group	2528	952
Nationalised Banks	2815	766
Total Public Sector Banks	5343	1718

All the banks have been advised to play an effective role in the implementation of 20-Point Programme. The banks formulate their own schemes and also participate in various Government sponsored development programmes to help the beneficiaries belonging to the weaker sections of the society. The detailed

guide-lines issued by the Reserve Bank of India to commercial banks in October 1980, *inter-alia*, relate to ensure that at least 40 per cent of their advances to the priority sectors should be extended by the year 1985 to agriculture and allied activities, and the direct advances to the weaker sections in this sector should

reach a level of at least 50 per cent of the total direct lending to agriculture by 1983. Similarly, banks were advised that at least 2.5 per cent of their advances to small scale industries should be extended to weaker sections by the year 1985.

Proposal to Scrap Cash Compensatory Support to Export of Garments

8202. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to scrap the cash compensatory support to export of garments; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) There is no such proposal at present.

(b) Does not arise.

Cut in IDA Loans to India

8203. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that I.D.A. loans to India are proposed to be reduced by 47½ per cent as against a reduction to IDA contribution by donor countries (from \$4100 million to \$ 2600) by only 36.4;

(b) if so, the reasons for disproportionate cut in IDA loans to India; and

(c) what were the main reasons assigned by the U.S.A. for not contributing its share of the IDA loans?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Consequent upon a reduction in the contributions of the United States and some other donors to the second instalment of the Sixth Replenishment of IDA, there is a reduction in its commitment authority for the fiscal year 1982. While a reduction in the amount available for commitment to India in fiscal

year 1982 is unavoidable as a result of these developments, the exact amount of IDA resources that will be made available to India is still uncertain.

(c) Domestic economic and budgetary constraints are stated to be the main reason for the reduction in the United States contribution to the second instalment of the Sixth Replenishment of IDA.

Finance under I.R.D.P. by SBI Indore Vidisha District

8204 SHRI PRATAP BHANU SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the attitude of State Bank of Indore, is very poor towards the financing of Integrated Rural Development Programme cases and implementing 20-Point programmes in Vidisha district;

(b) how many cases have been received and sanctioned by different branches of S.B.I. in Vidisha district upto 31st March, 1982 during 1981-82 under I.R.D.P.;

(c) whether cash subsidy has been granted and credited in each sanctioned account;

(d) if so, the details thereof;

(e) details of sanctioned cases as under;

(i) number of cases and value financed under Agriculture and minor irrigation;

(ii) number of cases and value financed under Dairy Farming and animal husbandry;

(iii) number of cases and value financed in Small Scale Industry and cottage industry; and

(iv) details of other cases not covered above?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e) The State Bank of Indore (SBI) is